

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./62/00163/2021

This the 4th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Muneeba Akther, Age 35 years, W/o Mohd Munshi Khatana, R/o Sangri, Khanmoh, Srinagar. Pin Code - 191202.

.....Applicants
(Advocate: Mr Mohd Shaqir Hussain)

Versus

1. Union Territory of Jammu and Kashmir, Through Commissioner/Secretary, School Education Department, Civil Secretariat, Jammu-180001.
2. Director School Education, Kashmir, M.A. Road Kothi Bagh, Srinagar-190001.
3. J&K Service Selection Board, Opp. Railway Crossing, Channi Himmat, Jammu, through its Secretary-180015.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, D.A.G.)

O R D E R
[O R A L]

Hon'ble Mr. Anand Mathur, Member (A):

Learned counsel for the applicant submits that the applicant has filed present OA seeking issuance of direction to the respondents No. 1 and respondent No. 2 to issue appointment order on the post of general line teacher in her favour by virtue of recommendation made by respondent No. 3 vide letter No. SSB/Secy/Sel/45/2019/209-11 dated 14.01.2020 in response to the notification No. 06 of 2017 whereby the applicant has successfully qualified the selection process.

2. During course of arguments, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondent No. 2 to consider and decide the representation of the applicant dated 09.11.2020 (Annex. A/7) by passing a reasoned and speaking order within a stipulated period of time.
3. In view of the submissions made by learned counsel for the applicant seeking limited direction, the O.A. is disposed of with a direction to the respondent No. 2 to decide the representation of the applicant dated 09.11.2020 (Annex. A/7) by passing a reasoned and speaking order in accordance with the relevant rules and intimate the same to the applicant, within a period of one week from the date of receipt of a certified copy of this order.
4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.
5. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)